

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Under Sections 14 and 15 read with 18 (1) of the National Green Tribunal
Act, 2010)

Original Application No. 221 of 2024

G. Karthik

...Applicant

v.

Tamil Nadu Pollution Control Board

Rep by its Member Secretary, and Ors.

...Respondent

**TYPED SET FILED ON BEHALF OF APPLICANT
CONTENTS**

Sl. No.	Date	Particulars	Page No.
1.	10.06.2025	Order of Hon'ble High Court of Madras in W.P. (MD) No. 20173, 20397, 20398, 21686 & 22194 of 2024, 1579, 3258, 3259, 3260 & 3261 of 2025	1-19

Certified to be true copies of their respective originals
Dated at Chennai on this the 17th day of July, 2025

Nagesh Nakhul

Through
Nagesh Nakhul
Counsel for the Applicant
Ph: 9740442728
Email: nageshnakhul.adv@gmail.com



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED : 10.06.2025

CORAM:

**THE HONOURABLE MR.JUSTICE S.M.SUBRAMANIAM
and
THE HONOURABLE DR.JUSTICE A.D.MARIA CLETE**

**W.P.(MD) Nos.20173, 20397, 20398, 21686 & 22194 of 2024, 1579, 3258,
3259, 3260 & 3261 of 2025**

and

**W.M.P.(MD) Nos.17118, 17307, 17311, 17312, 18331, 18761 & 18762 of
2024, 1125, 1126, 2265, 2266, 2267, 2268, 2273, 2274, 2281, 2282 of
2025**

W.P.(MD) No.20173 of 2024:

- 1.K.Thangapandian
- 2.P.Marimuthu
- 3.S.Boominathan
- 4.M.Karuthapandiyan
- 5.D.Iyyappan
- 6.S.Karuppasamy
- 7.U.Gurunathan
- 8.S.Jeyalakshmi
- 9.Amjath Khan

... Petitioners

Page 1 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

-VS-

- 1.The Chair Person
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-32
- 2.The District Collector
Office of the District Collector
Tenkasi District
- 3.The Assistant Director
Geology and Mining
Tenkasi District
- 4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District
- 5.P.Ganesan
- 6.K.Kaliraja
- 7.A.Baskar
- 8.Thangeswary
- 9.M.Tamil Mani
- 10.S.Muniyaraj
- 11.A.Rajapandiyan
- 12.P.Rajadurai
- 13.K.Krishnasamy
- 14.S.Muthukumar

Page 2 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

15.S.Thulasi

16.G.Karthik

[R5 to R15 are impleaded *vide* Court order dated 17.03.2025 in W.M.P. (MD) No.1328 of 2025 and R16 is impleaded *vide* Court dated 17.03.2025 in W.M.P.(MD) No.1565 of 2025]

... Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of mandamus forbearing the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioners without considering the applications for issuance of license pending before the second respondent.

For Petitioner : Mr.H.Mohammed Imran
for M/s.Ajmal Associates

For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4
Mr.K.Althaf Sheriff for R5 to R15
Mr.R.Jenifar Bibin for R16

W.P.(MD) No.20397 of 2024:

1.V.Krishnan

2.T.Ayyappan

Page 3 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

3.G.Ponseelan

4.G.Veeramani

5.E.Muthu Raman

6.K.Subramanian

7.V.Gurusamy Pandian

8.Yesurajan

... Petitioners

-vs-

1.The Chairperson
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-32

2.The District Collector
Office of the District Collector
Tenkasi District

3.The Assistant Director
Geology and Mining
Tenkasi District

4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

5.G.Karthik
[R5 is impleaded *vide* Court dated
17.03.2025 in W.M.P.(MD) No.
25198 of 2024]

... Respondents

Page 4 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of mandamus forbearing the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioners without considering the applications for issuance of license pending before the second respondent.

For Petitioner : Mr.H.Mohammed Imran
for M/s.Ajmal Associates

For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4
Mr.R.Jenifar Bibin for R5

W.P.(MD) No.20398 of 2024:

K.Ganesan

... Petitioner

-vs-

1.The Chairperson
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-32

2.The District Collector
Office of the District Collector
Tenkasi District

3.The Assistant Director
Geology and Mining
Tenkasi District

Page 5 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

... Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of certiorarified mandamus calling for the records relating to the impugned order passed by the fourth respondent in SVGREV/1617/2023-B3 dated 06.08.2024 and quash the same as illegal in and consequentially to forbear the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioner without considering his application for issuance of license pending before the second respondent.

For Petitioner : Mr.H.Mohammed Imran
for M/s.Ajmal Associates

For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4

W.P.(MD) No.21686 of 2024:

1.A.Murugan

2.P.Selvaraj

... Petitioners

-vs-

Page 6 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

- 1.The Chairperson
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-600 032
- 2.The District Collector
Office of the District Collector
Tenkasi District
- 3.The Assistant Director
Geology and Mining
Tenkasi District
- 4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

... Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of certiorarified mandamus calling for the records relating to the impugned order passed by the fourth respondent SVGREV/1617/2003 B3 dated 06.08.2024 and quash the same as illegal in and consequentially to forbear the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioners.

For Petitioner : Mr.G.Vanjinathan

For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4

Page 7 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

W.P.(MD) No.22194 of 2024:

M.Rajendran

... Petitioner

-vs-

1.The Chairperson
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-600 032

2.The District Collector
Office of the District Collector
Tenkasi District

3.The Assistant Director
Geology and Mining
Tenkasi District

4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

... Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of writ of certiorarified mandamus calling for the records relating to the impugned order passed by the fourth respondent SVGREV/1617/2023-B3 dated 06.08.2024 and quash the same as illegal in and consequentially to forbear the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioner.



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

For Petitioner : Mr.G.Vanjinathan
For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4

W.P.(MD) No.1579 of 2025:

R.Ramanathan ... Petitioner

-vs-

1.The Chair Person
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-600 032

2.The District Collector
Office of the District Collector
Tenkasi District

3.The Assistant Director
Geology and Mining
Tenkasi District

4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

... Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of certiorarified mandamus calling for the records relating to the impugned order passed by the fourth respondent SVGREV/1617/2023 B3

Page 9 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

dated 06.08.2024 and quash the same as illegal in and consequentially to forbear the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioners.

For Petitioner : Mr.G.Vanjinathan

For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4

W.P.(MD) No.3258 of 2025:

Shahulhameed

... Petitioner

-vs-

1.The Chairperson
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-600 032

2.The District Collector
Office of the District Collector
Tenkasi District

3.The Assistant Director
Geology and Mining
Tenkasi District

4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

... Respondents

Page 10 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of certiorarified mandamus calling for the records relating to the impugned order passed by the fourth respondent SVGREV/1617/2023-B3 dated 06.08.2024 and quash the same as illegal in and consequentially to forbear the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioner.

For Petitioner : Mr.G.Vanjinathan

For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4

W.P.(MD) No.3259 of 2025:

Saravanakumar

... Petitioner

-vs-

1.The Chairperson
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-600 032

2.The District Collector
Office of the District Collector
Tenkasi District

Page 11 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

3.The Assistant Director
Geology and Mining
Tenkasi District

4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

... Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of certiorarified mandamus calling for the records relating to the impugned order passed by the fourth respondent SVGREV/1617/2023-B3 dated 06.08.2024 and quash the same as illegal in and consequentially to forbear the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioner.

For Petitioner : Mr.G.Vanjinathan

For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4

W.P.(MD) No.3260 of 2025:

Karthikeyan

... Petitioner

-vs-

Page 12 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

- 1.The Chairperson
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-600 032
- 2.The District Collector
Office of the District Collector
Tenkasi District
- 3.The Assistant Director
Geology and Mining
Tenkasi District
- 4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

... Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of certiorarified mandamus calling for the records relating to the impugned order passed by the fourth respondent SVGREV/1617/2023-B3 dated 06.08.2024 and quash the same as illegal in and consequentially to forbear the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioner.

For Petitioner : Mr.G.Vanjinathan

For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

W.P.(MD) No.3261 of 2025:

Manikandan

... Petitioner

-vs-

1.The Chairperson
Tamil Nadu Pollution Control Board
Mount Salai, Guindy
Chennai-600 032

2.The District Collector
Office of the District Collector
Tenkasi District

3.The Assistant Director
Geology and Mining
Tenkasi District

4.The Revenue Tahsildar
Sivagiri Taluk
Tenkasi District

... Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India, to issue a writ of certiorarified mandamus calling for the records relating to the impugned order passed by the fourth respondent SVGREV/1617/2023-B3 dated 06.08.2024 and quash the same as illegal in and consequentially to forbear the respondents from in any way interfering with the running of small-scale brick kilns units by the petitioner.

Page 14 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

For Petitioner : Mr.G.Vanjinathan
For Respondents : Mr.Mohamed Abdul Rasiq
for Mrs.Madhuri Donti Reddy
Standing Counsel for R1
Mr.P.Thilakkumar
Government Pleader for R2 to R4

C O M M O N O R D E R

[Order of the Court was made by S.M.SUBRAMANIAM, J.]

The notices issued by the Revenue Tahsildar, Sivagiri, Taluk, Tenkasi District, dated 06.08.2024, are under challenge in W.P.(MD) Nos. 20398, 21686, 22194 of 2024 & 1579, 3258, 3259, 3260 & 3261 of 2025 and W.P.(MD) Nos.20173 & 20397 of 2024 have been instituted seeking for issuance of a writ of mandamus to forbear the respondents in the said writ petitions from in any way interfering with the running of small-scale brick kilns units by the petitioners in the said writ petitions without considering their applications for issuance of license pending before the second respondent therein.

2. The impugned notices have been issued pursuant to the directions issued by the National Green Tribunal, Southern Region, Chennai, *vide* order dated 24.07.2024, passed in O.A.No.221 of 2024. If any grievance

Page 15 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

exists, the petitioners concerned have to approach the National Green Tribunal or in the alternate, they have to submit their explanation to the impugned notices. Contrary, such disputed issues cannot be decided in a writ jurisdiction under Article 226 of the Constitution of India. Brick kilns causing environmental damages is the issue considered by the National Green Tribunal in the said O.A.No.221 of 2024. That being so, the petitioners concerned are at liberty to submit their explanation to the impugned notices or in the alternate, to approach the National Green Tribunal for redressal of their grievance, as the case may be.

3. At this juncture, learned counsel for the petitioners in W.P.(MD) No.20173 of 2025 would submit that the petitioners have submitted applications to the authority concerned seeking renewal of licence.

4. Even in such circumstances, the Pollution Control Board has to conduct inspection and issue necessary no objection certificate for the purpose of considering the case of the applicants. In all these cases, High Court cannot decide the issue involved in the case on hand and it requires elaborate inspection, field inspection etc., and no objection certificate is to be

Page 16 of 19



W.P.(MD) Nos.20173 of 2024 etc. batch

WEB COPY

obtained from the Pollution Control Board and other competent authorities. More so, in the present case, the National Green Tribunal has passed an order, which has resulted in issuance of the impugned notices. That being so, such issue cannot be considered on merits in the writ jurisdiction.

5. With the above observation, these writ petitions are disposed of.

No costs. Consequently, connected miscellaneous petitions are closed.

[S.M.S., J.] [A.D.M.C., J.]
10.06.2025
(2/2)

NCC : Yes / No
Index : Yes / No
Internet : Yes / No

krk

To:

- 1.The District Collector,
Office of the District Collector,
Tenkasi District.
- 2.The Assistant Director,
Geology and Mining,
Tenkasi District.
- 3.The Revenue Tahsildar,
Sivagiri Taluk,
Tenkasi District.

Page 17 of 19



WEB COPY



W.P.(MD) Nos.20173 of 2024 etc. batch

S.M.SUBRAMANIAM, J.
and
DR.A.D.MARIA CLETE, J.

krk

W.P.(MD) Nos.20173, 20397, 20398,
21686 & 22194 of 2024, 1579, 3258,
3259, 3260 & 3261 of 2025
and
W.M.P.(MD) Nos.17118, 17307, 17311,
17312, 18331, 18761 & 18762 of
2024, 1125, 1126, 2265, 2266, 2267,
2268, 2273, 2274, 2281, 2282 of 2025

10.06.2025

Page 18 of 19



WEB COPY



W.P.(MD) Nos.20173 of 2024 etc. batch

(2/2)

Page 19 of 19